

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

Customs Appeal No. 2302 of 2010

(Arising out of OIO No.12/2010-CUS-COMMR-HYD III/ADJN dt.30.07.2010 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad)

MIC Electronics Ltd

Electronic Complex, Kushaiguda,
Hyderabad, Telangana – 500 062

.....Appellant

VERSUS

**Pr. Commissioner of Customs
Hyderabad - Customs**

Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad – 500 004

.....Respondent

Appearance

Shri Mohd. Anwar Ali, Advocate for the Appellant.
Shri A.V.L.N. Chary, AR for the Respondent.

Coram:

HON'BLE MR. R. MURALIDHAR (JUDICIAL)

HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30128/2023

Date of Hearing: 01.06.2023

Date of Decision: 01.06.2023

[Order per: R. MURALIDHAR]

Both sides agree that the Resolution Plan has been approved by the
NCLT. Accordingly, the Appeal stands dismissed as infructuous.

(Dictated and pronounced in the Open Court)

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**